

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

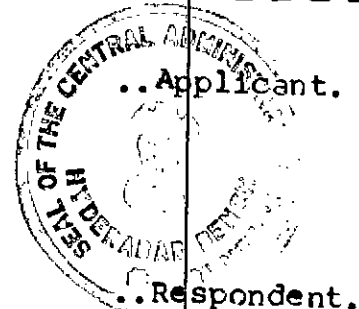
R.A.No.55/98 in
O.A.No.921/96.

Dt.of Decision : 27-11-9

R.
G.N.S.V.Ramana

Vs

The Chief General Manager,
Telecommunications, AP Circle,
Hyderabad-1 (Rep. UOI).



Counsel for the applicant : Mr.N.R.Srinivasan
Counsel for the respondent : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)
THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.N.R.Srinivasan, learned counsel for the
applicant and Mr.V.Rajeswara Rao, learned counsel for the
respondents

2. The contention made in this RA is same as the contention
made in RA.53/98 in OA.920/96 which is disposed of to-day.. The
order passed in RA.53/96 in OA.920/96 will hold good in this RA
also.

3. Hence, the RA is disposed of. No costs.

प्रमाणित प्रति
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न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद बेंच
HYDERABAD BENCH